

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

EXECUTION APPLICATION NO. 10 / 2023

In

ORIGINAL APPLICATION NO. 214 / 2021

In the matter of:

Shailesh Singh

.....Applicant

Versus

Central Pollution Control Board & Ors.

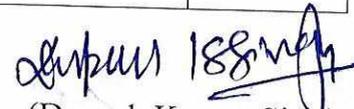
.....Respondent(s)

**NDOH:- 21.05.2025**

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Filed by:

  
(Deepak Kumar Singh)

Additional Director

Delhi Pollution Control Committee

Dated 20.05.2025

Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

EXECUTION APPLICATION NO. 10 / 2023

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**In the matter of:**

Shailesh Singh

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.....Respondent(s)

**AFFIDAVIT OF DELHI POLLUTION CONTROL COMMITTEE (DPCC)  
WITH RESPECT TO ORDER DATED 14.02.2025**

IT IS MOST RESPECTFULLY SHOWETH:

I, Deepak Kumar Singh, Additional Director, Delhi Pollution Control Committee (DPCC), having office at 3<sup>rd</sup> floor, Block-I, DMRC, IT Park, Shastri Park, Delhi - 110053, do hereby solemnly affirm and state as under:

1. That I am working as Additional Director, DPCC and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.

2. That this Hon'ble Tribunal has taken up the above referred matter regarding violation of environmental norms in operation of Slaughter House at Ghazipur, Delhi - 110096 and vide order dated 14.02.2025 has directed DPCC to disclose in the next report the action taken for recovery of Environmental Compensation (EC) of Rs. 50 Lakhs imposed by DPCC on MCD.



3. That DPCC had imposed Environmental Compensation (EC) of Rs. 50,00,000/- (Rupees Fifty Lakh only) vide Directions dated 16.04.2019 on Incharge, Gazipur Slaughter House, Delhi Food Processing Complex (Meat) of Municipal Corporation of Delhi (MCD) particularly due to non installation of Bio-methanation Plant for huge quantities of dung generated from the Slaughter House with directions to submit the time bound action plan for installation of Bio-methanation Plant.
4. That after issuance of the Directions dated 16.04.2019, DPCC has issued following letters & reminders for deposition / recovery of the said amount of Environmental Compensation (EC) of Rs. 50,00,000/- (Rupees Fifty Lakh only) :
- (i) D.O. Letter dated 23.02.2021 of Chairman, DPCC to Pr. Secy (Urban Development). Govt. of NCT of Delhi for recovery of the above mentioned Environmental Compensation from the funds of erstwhile East Delhi Municipal Corporation (EDMC) and transfer the same to DPCC account.
  - (ii) Letter dated 01.11.2021 of Member Secretary, DPCC to Pr. Secy (Urban Development). Govt. of NCT of Delhi referring the above letter dated 23.02.2021 of Chairman, DPCC for recovery of the above mentioned Environmental Compensation from the funds of erstwhile East Delhi Municipal Corporation (EDMC) and transfer the same to DPCC account.
  - (iii) Letter dated 05.04.2022 of Member Secretary, DPCC to the Manager, Delhi Food Processing Complex (Meat), East Delhi Municipal Corporation for deposition of the above mentioned Environmental Compensation to DPCC .
  - (iv) Letter dated 30.04.2024 of Member Secretary, DPCC to Commissioner MCD followed by Reminder Letters dated 03.06.2024 and 23.07.2024 of DPCC to Commissioner MCD for deposition of the above mentioned Environmental Compensation to DPCC.
  - (v) Letter dated 09.12.2024 followed by Reminder Letters dated 02.05.2025 and 19.05.2025 of DPCC to the District Magistrate (East) with request to direct the concerned Sub Divisional Magistrate to take urgent necessary action for recovery of the above mentioned Environmental Compensation and for deposition of the said amount to DPCC.



Copy of the D.O. Letter dated 23.02.2021 of Chairman, DPCC to Pr. Secy (Urban Development). Govt. of NCT of Delhi is at Annexure – 1.

Copy of Letter dated 01.11.2021 of Member Secretary, DPCC to Pr. Secy (Urban Development). Govt. of NCT of Delhi is at Annexure – 2.

Copy of Letter dated 05.04.2022 of Member Secretary, DPCC to the Manager, Delhi Food Processing Complex (Meat), East Delhi Municipal Corporation is at Annexure-3.

Copy of Letter dated 30.04.2024 of Member Secretary, DPCC followed by Reminder Letters dated 03.06.2024 and 23.07.2024 of DPCC to Commissioner MCD are collectively enclosed as Annexure – 4 (Colly).

Copy of Letter dated 09.12.2024 followed by Reminder Letters dated 02.05.2025 & 19.05.2025 of DPCC to the District Magistrate (East) are collectively enclosed as Annexure – 5 (Colly).

5. That despite issuance of above mentioned letters & reminder letters for deposition / recovery of the Environmental Compensation (EC) of Rs. 50,00,000/- (Rupees Fifty Lakh only) the said amount of Environmental Compensation (EC) is yet to be deposited by MCD or Recovered by Revenue Department, Govt. of NCT of Delhi.
6. That Bio-methanation / Ingesta/ Dung Drying Plant is yet to be installed by MCD.
7. That M/s Qureshi Intl DS-MAX FNF Consortium Pvt. Ltd. (Operator of Ghazipur Slaughter House and Rendering Plant) vide letter dated 07.05.2025 has informed that Delhi Food Processing (meat) Complex Ghazipur in compliance of the orders of Hon'ble Tribunal have established R.O. Nano Filtration Plant and follow all the compliances laid down by the DPCC. However Bio methanation plant is to be established by MCD.
8. That MCD vide letter dated 09.05.2025 has informed that Standing Committee has not been constituted for the last 28 months and the work of installation of Ingesta/Dung Drying Plant at Ghazipur Slaughter House has been delayed. However, to comply the directions of DPCC, the MCD in the intervening period made several requests to the

Government of NCT of Delhi (GNCTD) to augment financial powers of the Commissioner, MCD as granted by GNCTD vide order dated 14.10.2024 for 4 solid waste management projects under section 202 (C) DMC Act. It is expected that the Standing Committee is to be constituted soon and the issue of establishment of Ingesta/Dung Drying Plant may be resolved.

Copy of Letter dated 09.05.2025 of MCD is at Annexure – 6.

9. That the above action taken report of DPCC may please be taken on record.

*[Signature]*  
DEPONENT

VERIFICATION:

I, the above-named deponent, declare that the contents of the present affidavit are true and correct to the best of my knowledge and based upon the documents and records available in the office and nothing material has been concealed therefrom.

20 MAY 2025

Verified at New Delhi on this \_\_\_ day of May, 2025.

*[Signature]*  
DEPONENT

20 MAY 2025



*[Signature]*  
ATTESTED  
NOTARY PUBLIC  
GOVT OF NCT OF DELHI

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Annexure-1

प्र० सचिव (पर्यावरण, वन एवं वन्य जीव)  
संयमन (दिल्ली प्रदूषण नियंत्रण समिति)  
Pr. Secretary (Environment, Forest & Wild Life)-Cum-  
Chairman (Delhi Pollution Control Committee)

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार  
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI

तल-6, विंग-सी, दिल्ली सचिवालय, आई.पी.एस्टेट, नई दिल्ली-110002  
LEVEL-6, WING-C, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

TEL. NO. : 23392108, TEL./FAX NO. : 23392034

D.O. No. F.D.PCC/W.M.C. III/S2/2020/180

दिनांक 14/08/2020 / 23-02-2021  
Dated

Dear

Rajesh

You are aware of the fact that, East Delhi Municipal Corporation is operating a slaughter house at Ghazipur for which Environmental Clearance for the project was granted on 25.03.2009 by the Ministry of Environment & Forests, GOI and Consent to Establish was granted by Delhi Pollution Control Committee on 14.09.2009. One of the conditions specified while granting CTE was that EDMC shall install a suitable Bio-Methanation plant at the time of commissioning of the plant, to produce bio-gas from the huge quantity of dung and other wastes which is produced at the site.

In this regard, EDMC was directed on several occasions to install Bio-Methanation plant, however, EDMC has neither installed the Bio-Methanation plant nor has submitted any time bound action plan for installing the same even after passage of ten years.

Considering the inaction of the EDMC, directions were issued to the EDMC on 16/04/19 for submitting Environmental Damage Compensation (EDC) to the tune of Rs. 50 lakh for failure to install the bio-methanation plant and for not submitting time bound action plan. However, till date EDMC has neither submitted a time bound action plan nor has submitted EDC.

In view of above, I would request you to personally look into the issue and direct the concerned officials to recover the amount of EDC from the funds of EDMC and transfer the same to DPCC account.

With warm regards

Yours sincerely,

(Sanjeev Khirwar)  
Chairman

Sh. H. Rajesh Prasad, IAS  
Pr. Secy (Urban Development),  
Govt. of NCT of Delhi,  
9<sup>th</sup> Level, Delhi Secretariat,  
IP Estate, New Delhi-110002

DELHI-DELHI-CLEAN DELHI



SAY NO TO CRACKER

By Speed Post/email  
Reminder-

**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>TH</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

F. No. DPCC/WMC-III/2021 / 3520

Dated: 01-11-21

To,

**Pr. Secretary (Urban Development)**  
 Govt. of NCT of Delhi,  
 9<sup>th</sup> Level, Delhi Secretariat,  
 IP Estate, New Delhi-110002

**Sub:- Non-compliance wrt installation of Bio-Methanation plant at Ghazipur Slaughter House, Delhi by EDMC – recovery of Environmental Compensation - reg.**

Sir

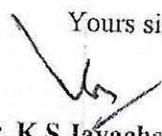
You are aware of the fact that, East Delhi Municipal Corporation is operating a slaughter house at Ghazipur. One of the conditions specified while granting Consent to Establish (CTE) to the Slaughter House of EDMC is to install a suitable Bio-Methanation plant at the time of commissioning of the plant, to produce bio-gas from the huge quantity of dung and other wastes which produced at the site. EDMC has failed to comply with the said condition. In this regard, EDMC was directed on several occasions to install Bio-Methanation plant without any positive outcome in this regard even after passage of ten years.

Considering the inaction of the EDMC, directions were issued to the EDMC on 16.04.2019 for submitting Environmental Damage Compensation (EDC) amounting to Rs. 50 lakh for failure to install the Bio-Methanation plant and for not submitting time bound action plan. However, EDMC has neither submitted a time bound action plan nor submitted EDC of Rs. 50 Lakh to DPCC.

Subsequently, Pr. Secretary (Env) cum Chairman, DPCC wrote a DO letter to Pr. Secretary (UD) on 23.02.2021 for recovery of EDC of Rs. 50,00,000 (50 lakh) from the funds of EDMC and transfer the same to DPCC account. However, no action has been taken by your department in this regard.

In view of above, you are once again requested to look into the issue personally and direct the concerned officials to recover the said amount from the funds of EDMC and transfer the same to DPCC account.

Yours sincerely,

  
 (Dr. K.S Jayachandran)  
 Member Secretary

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Annexure - 3~~Annexure - 8~~

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*Speed Post*

**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>TH</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
 ( visit us at website : <http://dpcc.delhigovt.nic.in/> )

F. No. DPCC/WMC-III/52/2020/ **3760-62**

Dated: **02-04-22**

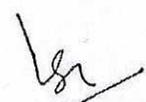
To,  
 The Manager,  
 Delhi Food Processing Complex (Meat)  
 East Delhi Municipal Corporation,  
 Ghazipur, Delhi-110096.

**Subject: Installation of Bio-Methanation Plant in the Slaughter House at Ghazipur-reg.**

Sir,

This refers to the terms & conditions of Consent to Establish (CTE) issued to Delhi Food Processing Complex (Meat) Complex of East Delhi Municipal Corporation (EDMC) on 14.09.2009 vide which you were required to install a suitable Bio-Methanation plant at the time of commissioning of the plant to produce biogas from the huge quantity of dung in the slaughter house. Various notices/ letters have been issued to you on 11.02.2015, 05.05.2015, 13.04.2016, 24.01.2017, 01.10.2018 and 18.03.2019 asking you to comply with the said condition of the CTE. But the same has not been installed so far. In view of the continuous non-compliance, Environmental Compensation of Rs. 50.00 lakhs has also been imposed on EDMC vide letter dated 16.04.2019, which has not yet been deposited by you. Copy of the same is enclosed herewith for your ready reference.

In view of the above, you are hereby directed to submit the time bound action plan for the installation of bio-methanation plant within 07 days from the date of issue of this letter failing which necessary action shall be initiated against you as per law without any further reference including closure of the said unit and launching of prosecution proceedings. Further, you are required to deposit the EC of Rs. 50 lakhs to the DPCC, failing which action for recovery of the said amount as an arrears of land revenue will be initiated without any further reference to you.

  
 (Dr. K.S. Jayachandran)  
 Member Secretary

Copy to:

1. Commissioner, EDMC, 419, UdyogSadan, Patparganj Industrial Area, New Delhi - 110092, with a request to direct the concerned to take quick action in this regard.
2. Director (Veterinary), 419, UdyogSadan, Patparganj Industrial Area, New Delhi - 110092.

*g/c*

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Annexure-4 (copy)

~~Annexure-4 (copy)~~

By Speed Post/ Email



**DELHI POLLUTION CONTROL COMMITTEE.**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006  
visit us at : <http://dpcc.delhigovt.nic.in>

2

F. No.: DPCC/ WMC-II/ 52/ 2020/ 610 -611

Dated: 30/04/2024

To,  
Commissioner,  
Municipal Corporation of Delhi,  
9th Floor, Dr. S.P.M. Civic Center, Minto Road, Delhi 110002.

Subject: Compliance of the Orders of Hon'ble National Green Tribunal in E.A. No. 10/2023 in O.A. No. 214/2021 in the matter of Shailesh Singh V/s CPCB & Ors.

Sir,

Please find enclosed herewith Order dated 16.04.2024 of Hon'ble National Green Tribunal in Execution Application (EA). No. 10/2023 in O.A. No. 214/2021. In view of the said Order the Compliance/ Action Taken Report may be submitted to this office by 10.05.2024:

1. Compliance w.r.t. directions of Hon'ble NGT in order dated 13.05.2022 and subsequent Orders passed in the said matter (O.A. No. 214/2021 as modified by Order dated 04.07.2022).
2. Status of establishment / setting up of Bio-Methanation/ Ingesta/ Dung Drying Plant and compliance w.r.t terms and conditions of Consent to Operate under the Air and Water Acts issued to M/s Delhi Food Processing Complex (Meat) MCD, on 28.03.2024.
3. Deposit Environmental Compensation of Rs 50,00,000/- (Rs Fifty Lakh) imposed by DPCC vide letter dated 16.04.2019 (copy enclosed ) for non-Installation of Bio-Methanation Plant.

Yours Sincerely,

(Dr. K.S. Jayachandran)  
Member Secretary, DPCC

Enclosure: As Above.

Copy to:

1. Additional Chief Secretary(UD), Govt of NCT of Delhi, 9th Level, Delhi Secretariat, I.P. Estate, Delhi -02-with request to kindly take necessary action.

(Dr. K.S. Jayachandran)  
Member Secretary, DPCC

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Annexure-1(Colly)  
By Speed Post/Email



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006  
visit us at : <http://dpcc.delhigovt.nic.in>

9

F. No.: DPCC/ WMC-II/ 52/ 2020/815-817

Dated: 03/06/2024

To,  
The Commissioner,  
Municipal Corporation of Delhi,  
9<sup>th</sup> Floor, Dr. S.P.M. Civic Center, Minto Road, Delhi 110002.

**REMINDER**

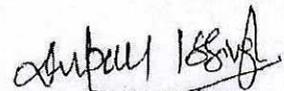
**Subject: Compliance of the Orders of Hon'ble National Green Tribunal in E.A. No. 10/2023 in O.A. No. 214/2021 in the matter of Shailesh Singh V/s CPCB & Ors.**

Sir,

Please refer letter dated 30.04.2024 (copy enclosed) regarding the above mentioned subject. Compliance / Action Taken Report w.r.t. said letter has not been received so far.

Therefore, you are once again requested to kindly sent the Compliance / Action Taken Report to this Office urgently by 07.06.2024.

Yours Sincerely,

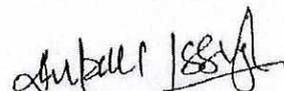
  
(D.K. Singh)

Addl. Director & I/C, WMC-II

Enclosure: As Above.

Copy to:

1. Additional Chief Secretary(UD), Govt of NCT of Delhi, 9th Level, Delhi Secretariat, I.P. Estate, Delhi -02-with request to kindly take necessary action for compliance.
2. Member Secretary, DPCC.

  
(D.K. Singh)

Addl. Director & I/C, WMC-II

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI</b> <b>5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006</b> visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>
	F. No.: DPCC/WMC-II/52/2020/1102-1103 Dated: 23/07/2024

To,  
 The Commissioner,  
 Municipal Corporation of Delhi,  
 9<sup>th</sup> Floor, Dr. S.P.M. Civic Center, Minto Road, Delhi 110002.

**REMINDER-II**

Subject: Compliance of the Orders of Hon'ble National Green Tribunal in E.A. No. 10/2023 in O.A. No. 214/2021 in the matter of Shailesh Singh V/s CPCB & Ors.

Sir,

This has reference to letter dated 30.04.2024 followed by Reminder letter dated 03.06.2024 of DPCC (copy enclosed) regarding Compliance of Orders of Hon'ble National Green Tribunal in E.A. No. 10/2023 OA No. 214/2021 in the matter of Shailesh Singh V/s CPCB & Ors, and deposition of Environmental Compensation of Rs.50,00,000/- (Fifty Lakh) to DPCC for not establishing/ setting up Bio-Methanation/ Ingesta/ Dung Drying Plant.

MCD, vide letter dated 27.05.2024, submitted the Compliance status w.r.t Terms & Conditions of Consent to Operate issued by DPCC. In the said Compliance status submitted by MCD, it is mentioned at point no. 03 that MCD, is in process to install Ingesta Plant.

MCD, vide letter dated 07.06.2024, submitted that efforts were made for compliance of Directions of Hon'ble NGT. However, the same could not be materialized due to non-finalization of tender owing to less/ no participation. MCD, also submitted that the process of tendering for the establishment of Ingesta/ Dung Drying Plant at Slaughter House at Ghazipur is in advanced stages and requested that the EC Rs. 50,00,000/- imposed by DPCC be waived off.

Though MCD has submitted above-mentioned letters, however, Compliance Report w.r.t said Hon'ble National Green Tribunal Orders is yet to be submitted by MCD to DPCC and as stated in the abovementioned letters of MCD to DPCC, Ingesta/ Dung Drying Plant at Slaughter House at Ghazipur has still not been established.

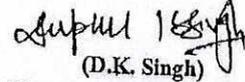
In view of the above, Environmental Compensation of 50,00,000/- (Rs. Fifty Lakh) imposed by DPCC vide letter dated 16.04.2019 for non- establishment of Bio-Methanation Plant shall not be waived-off.

Hon'ble NGT vide Order dated 10.04.2004 has directed DPCC to file report of action taken the recovery of Environmental Compensation at least one week before the next date of hearing in. 30.07.2004.

In view of the above, it is once again requested to Comply and submit Compliance Report w.r.t following urgently by 25.07.2024

1. Submit Compliance w.r.t directions of Hon'ble NGT in Order dated 13.05.2022 and subsequent Orders passed in the said matter (O.A. No. 214/2021 as modified by Order by dated 04.07.2022).
2. Submit Status of establishment/setting up of Bio-Methanation/ Ingesta Dung Drying Plant.
3. Deposit Environmental Compensation of Rs 50,00,000/- (Rs Fifty Lakh) imposed by DPCC vide letter dated 16.04.2019 for non-Installation of Bio-Methanation Plant.

Yours Sincerely,

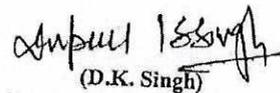
  
 (D.K. Singh)

Addl. Director & I/C, WMC-II

Enclosure: As Above.

Copy to:

1. Additional Chief Secretary (UD), Govt of NCT of Delhi, 9th Level, Delhi Secretariat, I.P. Estate, Delhi -02- with request to kindly take necessary action for compliance.

  
 (D.K. Singh)

Addl. Director & I/C, WMC-II



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
3<sup>rd</sup> FLOOR, DELHI IT PARK, SHASTRI PARK, DELHI-110053  
visit us at: <https://dpcc.delhigovt.nic.in>

By Speed Post/ Email

18/8/24



11

F. No.: DPCC/WMC-III/52/2020/3365-3369

Dated: 09/12/2024

To,

The District Magistrate (East)  
L.M. Bund, Shastri Nagar, Delhi-31

Subject: Recovery of Environmental Compensation for failure to install Bio-Methanation plant for Slaughter House at Ghazipur.

Sir/ Madam,

This has reference to the Directions for imposition of Environmental Compensation of Rs 50,00,000/- (Rs. Fifty Lakh) on In-Charge, Ghazipur Slaughter House, Delhi Food Processing Complex (Meat) of Municipal Corporation of Delhi, issued by DPCC on 16.04.2019 for failure to install Bio-Methanation plant for Slaughter House at Ghazipur (copy enclosed).

Vide said directions dated 16.04.2019, In-charge, Ghazipur Slaughter House Delhi Food Processing Complex (Meat) of MCD, Pocket-B, food Processing Complex, Ghazipur, Delhi-110096, was directed to deposit Environmental Compensation of Rs 50,00,000/- (Rs Fifty Lakh only) by way of Demand Draft in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days of service of the said Directions.

However, above mentioned Environmental Compensation of Rupees Fifty Lakh has not been deposited by In-charge, Ghazipur Slaughter House/ MCD to DPCC.

In view of the above, you are requested to direct the concerned Sub Divisional Magistrate (SDM) to take urgent necessary action for recovery of the said Environmental Compensation from Incharge, Ghazipur Slaughter House Delhi Food Processing Complex (Meat) of MCD, Pocket-B, food Processing Complex, Ghazipur, Delhi-110096, and for deposition of the said amount to DPCC within 15 days from the date of issue of this letter.

Yours Sincerely,

*(D.K. Singh)*  
(D.K. Singh)

Addl. Director, WMC-II

Enclosure: As Above.

Copy to:

1. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr. S.P.M. Civic Center JLN Marg, Delhi 110002.
2. Divisional Commissioner, Revenue Department, Govt. of NCT of Delhi, 5 Sharnath Marg, Delhi-110054.
3. In-charge, Ghazipur Slaughter House Delhi Food Processing Complex (Meat) of MCD, Pocket-B, food Processing Complex, Ghazipur, Delhi-110096.
4. P.A to Chairman, Delhi Pollution Control Committee.

*(D.K. Singh)*  
(D.K. Singh)

Addl. Director, WMC-II



**DELHI POLLUTION CONTROL COMMITTEE**  
 DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
 3<sup>rd</sup> FLOOR, BOLCK-I, DMRC IT PARK, SHASTRI PARK, DELHI 110053  
 visit us at : <https://dpcc.delhigovt.nic.in>



F.No.: DPCC/WMC-II/04-08

Date: 02.05.2025

To,  
 The District Magistrate (East)  
 L.M. Bund, Shastri Nagar,  
 Delhi-110031.

**Subject: Reminder – Recovery of Environmental Compensation for failure to install Bio-Methanation Plant for Slaughterhouse at Ghazipur.**

Sir/Madam,

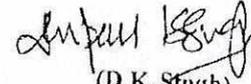
This is with reference to our earlier letter dated 09/12/2024 (copy enclosed), wherein it was requested to you to direct the concerned SDM to take urgent necessary action for recovery of Environmental Compensation (EC) of Rs 50,00,000/- (Rs. Fifty Lakh) imposed on In-charge, Ghazipur Slaughter House, Delhi Food Processing Complex (Meat) of Municipal Corporation of Delhi, Pocket-B, Food Processing Complex, Ghazipur, Delhi- 110096.

Delhi Pollution Control Committee had earlier imposed the aforesaid Environmental Compensation of Rs. 50,00,000/- (Rupees Fifty Lacs only) on 16.04.2019 for failure to install Bio-Methanation Plant for the slaughter house at Ghazipur (copy enclosed). However the above said Environmental Compensation of 50,00,000/- (Rupees Fifty Lacs only) has not been deposited by In-charge, Ghazipur Slaughter House/ MCD in DPCC till date.

Hon'ble National Green Tribunal is monitoring this matter in OA No. 214/2021 titled Shailesh Singh vs CPCB & Others and next date of hearing in said matter is 21.05.2025. In view of above, you are once again requested to direct the concerned Sub Divisional Magistrate (SDM) to take urgent necessary action for recovery of the said Environmental Compensation from In-charge, Ghazipur Slaughter House Delhi Food Processing Complex (Meat) of MCD, Pocket-B, Food Processing Complex, Ghazipur, Delhi- 110096, and deposit the said amount to DPCC within 15 days from the date of issue of this letter.

Enclosure: As above

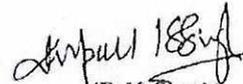
Yours Sincerely,

  
 (D.K. Singh)

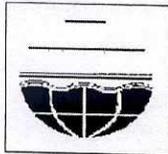
Addl. Director (WMC-II)

Copy to:

- 1) Commissioner, Municipal Corporation of Delhi, 9<sup>th</sup> floor, Dr. S.P.M. Civic Center, JLN Marg, Delhi 110002
- 2) Divisional Commissioner, Revenue Department, Govt Of NCT of Delhi, 5 Sharnath Marg, Delhi-110054
- 3) In-charge, Ghazipur Slaughter House Delhi Food Processing Complex (Meat) of MCD, Pocket-B Food Processing Complex, Ghazipur, Delhi- 110096
- 4) P.A to Chairman, DPCC.

  
 (D.K. Singh)

Addl. Director (WMC-II)



**DELHI POLLUTION CONTROL COMMITTEE**  
 DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
 3<sup>rd</sup> FLOOR, BOLCK-I, DMRC IT PARK, SHASTRI PARK, DELHI 110053  
 visit us at : <https://dpcc.delhigovt.nic.in>



13

F. No.: DPCC/ WMC II/ 787-791

Date: 19.05.2025

To,

**The District Magistrate (East)**  
 L.M. Bund, Shastri Nagar,  
 Delhi-110031.

**Subject: Reminder for Recovery of Environmental Compensation for failure to install Bio-Methanation Plant for Slaughterhouse at Ghazipur.**

Sir/Madam,

This is with reference to our earlier letters dated 09.12.2024 and 02.05.2025, wherein you were requested to direct the concerned SDM to take urgent necessary action for recovery of Environmental Compensation (EC) of Rs 50,00,000/- (Rs. Fifty Lakhs) imposed on In-charge, Ghazipur Slaughter House, Delhi Food Processing Complex (Meat) of Municipal Corporation of Delhi, Pocket-B, Food Processing Complex, Ghazipur, Delhi-110096.

Delhi Pollution Control Committee had earlier imposed the aforesaid Environmental Compensation of Rs. 50,00,000/- (Rupees Fifty Lakhs only) on 16.04.2019 for failure to install Bio-Methanation Plant for the slaughter house at Ghazipur. However the above said Environmental Compensation of 50,00,000/- (Rupees Fifty Lakhs only) has not been deposited by In-charge, Ghazipur Slaughter House/MCD in DPCC till date.

Hon'ble National Green Tribunal is monitoring this matter in OA No. 214/2021 titled Shailesh Singh vs CPCB & Others and next date of hearing in said matter is 21.05.2025. In view of above, you are once again requested to direct the concerned Sub Divisional Magistrate (SDM) to take urgent necessary action for recovery of the said Environmental Compensation from In-charge, Ghazipur Slaughter House Delhi Food Processing Complex (Meat) of MCD, Pocket-B, Food Processing Complex, Ghazipur, Delhi-110096 and deposit the said amount to DPCC within 10 days from the date of issue of this letter.

Yours Sincerely,

(D.K. Singh)

Addl. Director (WMC-II)

Copy to:

1. Commissioner, Municipal Corporation of Delhi, 9th floor, Dr. S.P.M. Civic Center, JLN Marg, Delhi-110002
2. Divisional Commissioner Revenue Deptt, Govt of NCT of Delhi, 5 Shamnath Marg, Delhi-110054
3. In-charge, Ghazipur Slaughter House Delhi Food Processing Complex (Meat) of MCD, Pocket-B Food Processing Complex, Ghazipur, Delhi-110096
4. P.A to Chairman, DPCC.

(D.K. Singh)

Addl. Director (WMC-II)

**MUNICIPAL CORPORATION OF DELHI**  
**Office of the Addl. Commissioner (VS)**  
**Dr SPM Civic Centre, 5<sup>th</sup> Floor (E-1 Block)**  
**Jawaharlal Nehru Marg, New Delhi-110002**

14

No. ADDL.COMM.(VS)/MCD/2025/D-21

Dated: 09-05-2025

To

✓ The Chairman, DPCC  
 GNCTD, 4<sup>th</sup> & 5<sup>th</sup> Floor ISBT,  
 Kashmeree Gate,  
 New Delhi-110006

676/WMC-II  
18/5/25h  
14/5

MS

AD (WMC-II)

MS  
16/05/2025  
EE-I  
(WMC-II)

Sir,

This has reference to the letter of Delhi Pollution Control Committee (DPCC) No. DPCC/VMW/2019/12790-92 dated 16.04.2019 vide which the environmental compensation of ₹50.00 Lakh was imposed on erstwhile East Delhi Municipal Corporation (EDMC) for non installation of Bio-Methanation Plant at Ghazipur Slaughter House. The requests were made to DPCC by the EDMC/MCD to waive off the environmental compensation due to financial crunch. Later, the MCD vide letter No. GSH/MCD/2024-25/181 dated 07.06.2024 again requested the DPCC to waive off the environmental compensation as the process of pending for Ingesta Dung Drying Plant is in advance stage, but the DPCC vide letter No. DPCC/WMC-II/52/2020/1102-1103 dated 23.07.2024 has communicated that EC of ₹50.00 lacs imposed by the DPCC vide letter dated 16.04.2019 for non installation of Biomethanation Plant at Ghazipur Slaughter House shall not be waived off.

The DPCC vide letter F.No.: DPCC/WMC-II/04-08 dated 02.05.2025 has also requested the District Magistrate (East) GNCTD to direct the concerned SDM to take necessary action for the recovery of said environmental compensation from the Incharge, Ghazipur Slaughter House. Copy of the letter of DPCC vide dated 02.05.2025 is enclosed for ready reference.

In this regard, it is submitted that the MCD has finalized the agency for installation of Ingesta/Dung Drying Plant at Ghazipur Slaughter House as suggested by the DPCC. Since the cost of Ingesta Dung Drying Plant is ₹6.80 Crore (approx.), the rates & agency for execution of above work are to be approved by the Standing Committee of MCD.

It is submitted that the Standing Committee has not been constituted for the last 28 months and the work of installation of Ingesta/Dung Drawing plant at Ghazipur Slaughter House has been delayed. However, to comply the directions of DPCC, the MCD in the intervening period made several requests to the Government of NCT of Delhi ('GNCTD') to augment financial powers of the Commissioner, MCD as granted by GNCTD vide order dated 14.10.2024 for 4 solid waste management projects under section 202 (C) DMC Act. The copy

Delhi Pollution Control Committee
Dairy No. 162257
09 MAY 2025
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Sign. of Receiving Officer

of the request letters dated 04.11.2024, 31.12.2024 and 23.04.2025 addressed to Addl.Chief Secretary Department of Urban Development GNCTD are enclosed herewith. However, no communication has been received in this regard. Further, DPCC was also requested vide letter dated 16.01.2025 and 24.03.2025 (copies enclosed) to waive off the environmental compensation.

It is humbly requested that MCD is very keen to establish Ingesta/Dung Drawing plant & has made best efforts but it could not be established due to above mentioned reason. The financial condition of MCD is also not sound. It is expected that the Standing Committee is likely to be constituted soon and the issue of establishment of Ingesta/Dung Drying Plant may be resolved.

In view of the above, the environmental compensation of Rs.50.00 lakh imposed on erstwhile East Delhi Municipal Corporation (EDMC) in respect of Ghazipur Slaughter house may please be waived off and consent to operate order for Delhi Food Processing Complex (Meat) and Delhi Food Processing Complex (Rendering) Ghazipur may also be issued/removed.

  
(Dr Angel Bhati Chauhan)  
Addl.Commissioner

**Copy for information to:-**

PS to the Commissioner, MCD for Commissioner's information please

540



**DELHI POLLUTION CONTROL COMMITTEE**  
 DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
 3<sup>rd</sup> FLOOR, BOLCK-I, DMRC IT PARK, SHASTRI PARK, DELHI 110053  
 visit us at : <https://dpcc.delhigovt.nic.in>



16

F.No.: DPCC/WMC-II/04-08

Date: 02.05.2025

To,  
 The District Magistrate (East)  
 L.M. Bund, Shastri Nagar,  
 Delhi-110031.

**Subject: Reminder – Recovery of Environmental Compensation for failure to install Bio-Methanation Plant for Slaughterhouse at Ghazipur.**

Sir/Madam,

This is with reference to our earlier letter dated 09/12/2024 (copy enclosed), wherein it was requested to you to direct the concerned SDM to take urgent necessary action for recovery of Environmental Compensation (EC) of Rs 50,00,000/- (Rs. Fifty Lakh) imposed on In-charge, Ghazipur Slaughter House, Delhi Food Processing Complex (Meat) of Municipal Corporation of Delhi, Pocket-B, Food Processing Complex, Ghazipur, Delhi- 110096.

Delhi Pollution Control Committee had earlier imposed the aforesaid Environmental Compensation of Rs. 50,00,000/- (Rupees Fifty Lacs only) on 16.04.2019 for failure to install Bio-Methanation Plant for the slaughter house at Ghazipur (copy enclosed). However the above said Environmental Compensation of 50,00,000/- (Rupees Fifty Lacs only) has not been deposited by In-charge, Ghazipur Slaughter House/ MCD in DPCC till date.

Hon'ble National Green Tribunal is monitoring this matter in OA No. 214/2021 titled Shailesh Singh vs CPCB & Others and next date of hearing in said matter is 21.05.2025. In view of above, you are once again requested to direct the concerned Sub Divisional Magistrate (SDM) to take urgent necessary action for recovery of the said Environmental Compensation from In-charge, Ghazipur Slaughter House Delhi Food Processing Complex (Meat) of MCD, Pocket-B, Food Processing Complex, Ghazipur, Delhi- 110096, and deposit the said amount to DPCC within 15 days from the date of issue of this letter.

Enclosure: As above

Yours Sincerely,

(D.K. Singh)

Addl. Director (WMC-II)

Copy to:

- 1) Commissioner, Municipal Corporation of Delhi, 9<sup>th</sup> floor, Dr. S.P.M. Civic Center, JLN Marg, Delhi 110002
- 2) Divisional Commissioner, Revenue Department, Govt Of NCT of Delhi, 5 Shamnath Marg, Delhi-110054
- 3) In-charge, Ghazipur Slaughter House Delhi Food Processing Complex (Meat) of MCD, Pocket-B Food Processing Complex, Ghazipur, Delhi- 110096
- 4) P.A to Chairman, DPCC.

(D.K. Singh)

Addl. Director (WMC-II)



**MUNICIPAL CORPORATION OF DELHI**  
OFFICE OF THE ADDL. COMMISSIONER (ENGG.)  
6<sup>TH</sup> Level, E-1 Block, Dr. S.P.M. Civic Center,  
Jawaharlal Nehru Marg, New Delhi - 110002



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No. Addl. Comm. (Engg.) / MCD/D-54

Dated: 04/11/2024

To

The Additional Chief Secretary,  
Department of Urban Development, GNCTD  
Delhi Secretariat, IP Estate,  
New Delhi-110002.

Subject : **Proposal regarding authorization for exercising financial powers by Commissioner, MCD under Section 202 (c) of the DMC Act**

Respected Sir,

1) Vide its note dated 18.09.2023, MCD had requested for authorizing Commissioner, MCD to exercise financial powers upto Rs.50 crores in each case for approval of rate & agency under Section 202 (C) of DMC Act (copy enclosed).

Subsequently, the proposal was reiterated along with further request for authorising the Commissioner, MCD vide note dated 09.07.2024 for Solid Waste projects (copy enclosed). This was again reiterated vide note dated 02.08.2024 (copy enclosed).

However, on the advice of UD Department, MCD vide letter No.Addl.Comm./DEMS/MCD/2024/D-232 dated 05.09.2024 again wrote for authorising Commissioner, MCD for executing rate and agency contract for works of more than Rs.5 Crores (copy enclosed).

Further, MCD also requested for authorisation to Commissioner, MCD upto Rs.50 Crores vide letter No.CE/Shah.South/MCD/2024-25/192 dated 14.10.2024 in the context of AMRUT 2.0 projects (copy enclosed).

2) It is therefore once again requested to authorise Commissioner, MCD to approve rate and agency for any project/work costing up to Rs.50 Crore till formation of Standing Committee.

3) Also it is not possible to predict all eventualities, hence, full authorization, irrespective of amount may be given to Commissioner, MCD for Solid Waste Projects till formation of Standing Committee.

4) Further, as per NGT order dated 13.05.2022 in O.A. No.214/2021 an Ingesta plant is to be set up. Tenders have been received and the work is required to be awarded to L-1 agency M/s. Food Processing Equipments Co. Pvt. Limited. L-1 rate in the said case is Rs.6,80,04,070/- (Rupees Six Crore Eighty Lacs Four Thousands Seventy Only).

In absence of the Standing Committee, this is also pending. Had the proposal as mooted by MCD been approved, this would have been decided.

5) It is, therefore, requested to kindly consider the authorization as per point No.2 & 3 above and also for Ingesta plant at the earliest.

This issues with the approval of the Commissioner, MCD.

*Syadar*  
4/11/24  
Additional Commissioner (Engg.)  
Municipal Corporation of Delhi

Copy to :

1. Staff Officer to Chief Secretary, GNCTD : for kind information of the Chief Secretary.
2. Shri Manu Chaturvedi, Standing Counsel in O.A. No.214/2021 in NGT : for kind information and necessary action.
3. Office Copy.

*Syadar*  
4/11/24  
Additional Commissioner (Engg.)  
Municipal Corporation of Delhi

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B

**PANKAJ AGRAWAL**  
IOFS  
Addl. Commissioner(VS)



**MUNICIPAL CORPORATION OF DELHI**  
Office of the Addl. Commissioner (VS)

Dr. SPM Civic Centre, 4<sup>th</sup> Floor (E1 Block)  
Jawaharlal Nehru Marg  
New Delhi - 110 002  
Phone : 011-  
Email:

**D.O. No. ADDL.COMM.(VS)/MCD/2024/D- 73**

**Dated : 31/12/2024**

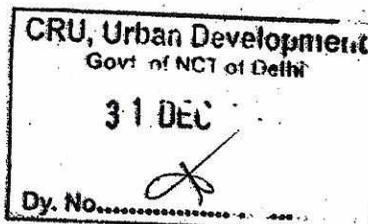
To

The Additional Chief Secretary  
Urban Development Department  
10<sup>th</sup> Level Delhi Secretariat, I.P. Estate,  
New Delhi - 110002

Sir,

This has reference to the letter of Delhi Pollution Control Committee (DPCC) No. DPCC/VMW/2019/12790-92 dated 16.04.2019 vide which, the environmental compensation of ₹50.00 Lakh was imposed on erstwhile East Delhi Municipal Corporation (EDMC) for non installation of Bio Methanation Plant at Ghazipur Slaughter House. The requests were made to DPCC by the EDMC to waive off the environmental compensation due to financial crunch but the DPCC vide letter No. DPCC/WMC-II/52/2020/1102-1103 dated 23.07.2024 has communicated that EC of ₹50.00 lacs imposed by the DPCC vide letter dated 16.04.2019 for non installation of Biomethanation Plant at Ghazipur Slaughter House shall not be waived off. Recently, the DPCC vide letter No. DPCC/WMC-III/SZ/2020/3365-3369 dated 09.12.2024 has requested the District Magistrate (East) to direct the concerned SDM to take necessary action for the recovery of said environmental compensation from the Incharge, Ghazipur Slaughter House. Copy of the letter of DPCC vide dated 09.12.2024 is enclosed for ready reference.

In this regard, it is submitted that the MCD has finalized the agency for installation of Ingesta/Dung Drying Plant at Ghazipur Slaughter House as suggested by the DPCC. Since the cost of Ingesta Dung Drying Plant is ₹6.80 Crore (approx.), the rates & agency for execution of above work are to be approved by the Standing Committee of MCD. As the Standing Committee has yet not been formed and the work of installation of Ingesta Dung Drying Plant is delayed, a proposal vide No. Addl. Comm. (Engg.)/MCD/D-54 dated 04.11.2024 has been sent to the Urban Development Department, GNCTD for authorization of the Commissioner, MCD for exercising financial power as provisioned under Section 202 of DMC. The copy of the letter dated 04.11.2024 is enclosed herewith for ready reference. A case



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related to installation of Ingesta Dung Drying Plant at Ghazipur Slaughter House is pending before the Hon'ble NGT. The next date of hearing in the matter is on 14.02.2025. However, the delegation of financial powers to the Commissioner, MCD is still awaited from Govt. of NCT of Delhi.

Since the work of installation of Ingesta Dung Drying Plant is getting delayed due to non formation of the Standing Committee in MCD, it is, therefore again requested to authorize the Commissioner, MCD by delegating the financial powers so as to accord the approval of cost and agency to award the work of installation of Ingesta Dung Drying Plant at Ghazipur Slaughter House.

(ENOUGH COPY COUNTED)  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF DELHI  
4TH FLOOR, ISBT BUILDING (Gwal)  
KASHMERE GATE, DELHI-110006

Copy for kind information to:-

1. The Chairman, DPCC, GNCTD, 4th & 5th Floor ISBT, Kashmere Gate, New Delhi-110006
2. P. S. to the Commissioner, MCD for Commissioner's information please



MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE ADDL. COMMISSIONER (ENGG.)  
6TH Level, E-1 Block, Dr. S.P.M. Civic Center,  
Jawaharlal Nehru Marg, New Delhi - 110002



20

No. Addl. Comm. (Enngg.)/MCD/2025-26/0-184

Dated: 23/01/2025

To,  
The Additional Chief Secretary,  
Department of Urban Development, GNCTD  
Delhi Secretariat, IP Estate,  
New Delhi-110002

**SUB: Proposal regarding authorization for exercising financial powers by  
Commissioner, MCD under Section 202 (c) of the DMC Act.**

Ref letter no:- Addl. Comm(Enngg)/MCD/D-54 dated 04.11.2024.

Respected Sir,

1) Vide its note dated 18.09.2023, MCD had requested for authorizing Commissioner, MCD to exercise financial powers upto Rs.50 crores in each case for approval of rate & agency under Section 202 (C) of DMC Act. (copy enclosed).

Subsequently, the proposal was reiterated along with further request for authorising the Commissioner, MCD vide note dated 09.07.2024 for Solid Waste projects (copy enclosed). This was again reiterated vide note dated 02.08.2024 (copy enclosed).

However, on the advice of UD Department, MCD vide letter No Addl. Comm./DEMS/MCD/2024/D-232 dated 05.09.2024 again wrote for authorising Commissioner, MCD for executing rate and agency contract for works of more than Rs.5 Crores (copy enclosed)

Further, MCD also requested for authorisation to Commissioner, MCD upto Rs.50 Crores vide letter No.CE/Shah. South/MCD/2024-25/192 dated 14.10.2024 in the context of AMRUT 2.0 projects (copy enclosed).

2) It is therefore once again requested to authorise Commissioner, MCD to approve rate and agency for any project/work costing up to Rs.50 Crore till formation of Standing Committee.

3) Also it is not possible to predict all eventualities, hence, full authorization, irrespective of amount may be given to Commissioner, MCD for Solid Waste Projects till formation of Standing Committee

4) Further, as per NGT order dated 13.05.2022 in O.A. No.214/2021 an Ingesta plant is to be set up. Tenders have been received and the work is required to be awarded to L-1 agency M/s Food Processing Equipments Co. Pvt. Limited. L-1 rate in the said case is Rs.6,80,04,070/- (Rupees Six Crore Eighty Lacs Four Thousand Seventy Only).

In absence of the Standing Committee, this is also pending. Had the proposal as mooted by MCD been approved, this would have been decided.

5) It is, therefore, requested to kindly consider the authorization as per point No.2 & 3 above and also for Ingesta plant at the earliest.

This issues with the approval of the Commissioner, MCD.

*Syadg*  
23/1/25  
Additional Commissioner(Enngg.)  
Municipal Corporation of Delhi

Encl : As above

J AGRAWAL, IOFS  
NAL COMMISSIONER



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MUNICIPAL CORPORATION OF DELHI

4th Level, E-1 Wing,  
Dr. SPM Civic Center, J.L. Nehru Marg,  
Minto Road, New Delhi-110002  
Phone No.: 011-23225454

D.O. No. ADDL.COMM.(VS)/MCD/2025/D-78

Dated: 16/01/2025

Sir,

This has reference to the letter of Delhi Pollution Control Committee (DPCC) DPCC/VMW/2019/12790-92 dated 16.04.2019 vide which the environmental compensation of ₹50.00 Lakh was imposed on erstwhile East Delhi Municipal Corporation (C) for non installation of Bio-Methanation Plant at Ghazipur Slaughter House. The steps were made to DPCC by the EDMC/MCD to waive off the environmental compensation due to financial crunch. Later, the MCD vide letter No. GSH/MCD/2024-25/181 dated 07.06.2024 again requested the DPCC to waive off the environmental compensation as process of pending for Ingesta Dung Drying Plant is in advance stage, but the DPCC vide letter No. DPCC/WMC-II/52/2020/1102-1103 dated 23.07.2024 has communicated that EC of ₹10.00 lacs imposed by the DPCC vide letter dated 16.04.2019 for non installation of Bio-Methanation Plant at Ghazipur Slaughter House shall not be waived off.

The DPCC vide letter No. DPCC/WMC-III/SZ/2020/3365-3369 dated 09.12.2024 has requested the District Magistrate (East) GNCTD to direct the concerned SDM to take necessary action for the recovery of said environmental compensation from the Incharge, Ghazipur Slaughter House. Copy of the letter of DPCC vide dated 09.12.2024 is enclosed for reference.

In this regard, it is submitted that the MCD has finalized the agency for installation of Ingesta/Dung Drying Plant at Ghazipur Slaughter House as suggested by the DPCC. Since the cost of Ingesta Dung Drying Plant is ₹6.80 Crore (approx.), the rates & agency for completion of above work are to be approved by the Standing Committee of MCD. As the Standing Committee has yet not been formed, a proposal vide No. Addl. Comm. (g.)/MCD/D-54 dated 04.11.2024 was sent to the Urban Development Department, GNCTD for authorization to the Commissioner, MCD for exercising the financial powers as provided under Section 202 of DMC Act. The copy of the letter dated 04.11.2024 is enclosed herewith for ready reference.

Another request has also been submitted to the Additional Chief Secretary, Urban Development Department, GNCTD vide letter No. ADDL.COMM.(VS)/MCD/2024/D-73 dated 11.12.2024 for authorization of Commissioner, MCD to decide the cost and agency and awarding work of Ingesta Dung Drying Plant at Ghazipur Slaughter House. The copy of the letter dated 31.12.2024 is enclosed herewith for ready reference. However, the decision from Govt. of NCT of Delhi is still awaited.

*Suman*  
(ENQUIRY COUNTER)  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
4TH FLOOR, ISBT BUILDING,  
KASHMERE GATE, DELHI-110006

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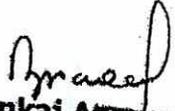
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A case related to installation of Ingesta Dung Drying Plant at Ghazipur Slaughter House is pending before the Hon'ble NGT. The next date of hearing in the matter is on 14.02.2025.

In view of the above, DPCC is requested to take up with Govt. of NCT of Delhi for expediting the authorization. In addition it is also requested that the Consent to Operate order for Delhi Food Processing Complex (Meat) and Delhi Food Processing Complex (Rendering) Ghazipur for Slaughter house and Rendering plant respectively may kindly be issued/renewed at the earliest. Halting of the Slaughter House Plan will be counter-productive to purposes for which the Plan was set up and will cause illegal and unhygienic slaughtering to increase in the city.

With warm regards

Sincerely

  
(Pankaj Agrawal)

Shri Sanjeev Kumar,  
Chairman,  
Delhi Pollution Control Committee (DPCC)  
GNCTD, 4th & 5th Floor ISBT,  
Kashmere Gate,  
New Delhi-110006

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**MUNICIPAL CORPORATION OF DELHI**

Office of the Addl. Commissioner (VS)

Dr. SPM Civic Centre, 5<sup>th</sup> Floor (E1 Block)

Jawaharlal Nehru Marg, New Delhi - 110 002

No. ADDL.COMM.(VS)/MCD/2025/D-20

Dated: 24/03/2025

To

The Chairman, DPCC,  
GNCTD, 4th & 5th Floor ISBT,  
Kashmere Gate,  
New Delhi-110006

*S. Prasad* 25/3/25  
(ENQUIRY COUNTER)  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
4TH FLOOR, ISBT BUILDING,  
KASHMERE GATE, DELHI-110006

Sir,

This has reference to the letter of Delhi Pollution Control Committee (DPCC) No. DPCC/VMW/2019/12790-92 dated 16.04.2019 vide which the environmental compensation of ₹50.00 Lakh was imposed on erstwhile East Delhi Municipal Corporation (EDMC) for non installation of Bio Methanation Plant at Ghazipur Slaughter House. The requests were made to DPCC by the EDMC/MCD to waive off the environmental compensation due to financial crunch. Later, the MCD vide letter No. GSH/MCD/2024-25/181 dated 07.06.2024 again requested the DPCC to waive off the environmental compensation as the process of pending for Ingesta Dung Drying Plant is in advance stage, but the DPCC vide letter No. DPCC/WMC-II/52/2020/1102-1103 dated 23.07.2024 has communicated that EC of ₹50.00 lacs imposed by the DPCC vide letter dated 16.04.2019 for non installation of Biomethanation Plant at Ghazipur Slaughter House shall not be waived off. The DPCC vide letter No. DPCC/WMC-III/SZ/2020/3365-3369 dated 09.12.2024 has further requested the District Magistrate (East) GNCTD to direct the concerned SDM to take necessary action for the recovery of said environmental compensation from the Incharge, Ghazipur Slaughter House. Copy of the letter of DPCC vide dated 09.12.2024 is enclosed for ready reference.

In this regard, it is submitted that the MCD has finalized the agency for installation of Ingesta/Dung Drying Plant at Ghazipur Slaughter House as suggested by the DPCC. Since the cost of Ingesta /Dung Drying Plant is ₹6.80 Crore (approx.), the rates & agency for execution of above work are to be approved by the Standing Committee of MCD.

As the Standing Committee has yet not been formed and the work of installation of Ingesta Dung Drying Plant is delayed, MCD vide letters Nos. Addl. Comm. (Engg.)/MCD/D-54 dated 04.11.2024 and ADDL.COMM.(VS)/MCD/2024/D-73 dated 31.12.2024 requested the Urban Development Department, GNCTD for authorization of Commissioner, MCD by

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... powers so as to accord the approval of cost and agency to award the ... Dung Drying Plant at Ghazipur Slaughter House. The copy of both the ... herewith for ready reference. However, the decision from Govt. of NCT ...

... vide letter no. ADDL.COM.(VS)/MCD/2025/D-78 dated 16.01.2025, DPOC ... requested to take up the issue of expediting the authorization to Commissioner, ... and issuance/renewal of Consent to Operate order for Delhi Food Processing ... (Meat) and Delhi Food Processing Complex (Rendering) Ghazipur for Slaughter ... and Rendering plant respectively. The copy of the letter dated 16.01.2025 is ... herewith for ready reference.

It is humbly submitted that MCD is very keen to establish Ingesta /Dung Drying ... & has made best efforts but it could not be established due to above mentioned ... reason. The financial condition of MCD is also not sound.

In view of above, the environmental compensation of ₹50.00 Lakh imposed on ... East Delhi Municipal Corporation (EDMC) in respect of Ghazipur Slaughter House ... may please be waived off and Consent to operate order for Delhi Food Processing ... Complex (Meat) and Delhi Food Processing Complex (Rendering) Ghazipur may also be ... issued/renewed.

  
(Dr. Angel Bhati Chauhan)  
Addl. Commissioner

Copy for kind information to:-

PS to the Commissioner, MCD for Commissioner's information please

No. A

To